

Shri A. K. Sen: That is their law; it is not a law applicable to India.

Mr. Deputy-Speaker: In their own country they can pass any law they like.

Shri Tangamani: Can I transfer a property not belonging to me?

Mr. Deputy-Speaker: If we pass a piece of legislation that we would acknowledge every British subject to be an Indian citizen, how can they prevent it.

Shri A. K. Sen: The point is not the propriety of their law; the point is whether it applies here. It does not apply here. Our law is quite different. Our law is a parliamentary law called the Indian Citizenship Act. That law applies to their own country by which they can admit any other person as a citizen. It has nothing to do with the application of British statutes in India.

Mr. Deputy-Speaker: The question is:

"That the Bill to repeal certain statutes in their application to India, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: There are no amendments. I shall put all the clauses together. The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Shri A. K. Sen: Sir, I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

14:35 hrs.

REPEALING AND AMENDING BILL

The Minister of Law (Shri A. K. Sen): Sir, I beg to move:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

Sir, this is a Bill which seeks to repeal statutes which have become obsolete. It also amends those Acts mentioned in the Second Schedule to the extent they need amendment as a result of the subsequent legislation affecting their operation. This is a formal matter, because it gives effect to the law as it is now.

Mr. Deputy-Speaker: The question is:

"That the Bill to repeal certain enactment and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: There are no amendments to this Bill as well. I shall, therefore, put all the clauses together.

The question is:

"That clauses 2 to 5, the First Schedule, the Second Schedule, Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 5, the First Schedule, the Second Schedule, Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Shri A. K. Sen: Sir, I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.